

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 161/MP/2022

- Subject : Petition under Section 79 of the Electricity Act, 2003 read with Section 11(2), along with Regulation 111-113 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 inter-alia seeking pass through of energy charges (ECR) for the power supplied to the Respondent No. 1/ TANGEDCO under the Power Purchase Agreement dated 19.12.2013, in terms of the directions dated 5.5.2022, 13.5.2022, 20.5.2022 and 27.5.2022 issued by the Ministry of Power, Government of India under Section 11(1) of the Electricity Act, 2003.
- Petitioner : Coastal Energen Private Limited (CEPL)
- Respondents : Tamil Nadu Generation and Distribution Co. Ltd. (TANGEDCO) and Anr.

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- Subject : Petition under Section 79 of the Electricity Act, 2003 read with Section 11(2), along with Regulation 111-113 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 inter-alia seeking pass through of energy charges (ECR) for the power supplied to the Respondent No. 1/ TANGEDCO under the Power Purchase Agreement dated 12.12.2013, in terms of the directions dated 5.5.2022, 13.5.2022, 20.5.2022 and 27.5.2022 issued by the Ministry of Power, Government of India under Section 11(1) of the Electricity Act, 2003.
- Petitioner : IL & FS Tamil Nadu Power Co. Ltd. (IL&FS)
- Respondents : Tamil Nadu Generation and Distribution Co. Ltd. (TANGEDCO) and Anr.
- Date of Hearing : 15.12.2022
- Coram : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Parties Present : Shri Biju Mattam, Advocate, CEPL & IL&FS
Shri Harshit Singh, Advocate, CEPL & IL&FS
Ms. Alchi Thapliyal, Advocate, CEPL & IL&FS
Shri Lakshyajit Singh Bagdwal, Advocate, CEPL & IL&FS
Ms. Lavanya Panwar, Advocate, CEPL & IL&FS
Ms. Anusha Nagarajan, Advocate, TANGEDCO
Shri Rahul Ranjan, Advocate, TANGEDCO



Record of Proceedings

At the outset, learned counsel for the Respondent No.1, TANGEDCO prayed for additional two weeks' time to file its comments on the ECR claims and supporting details as furnished by the Petitioners citing the voluminous nature of these details. While the said request was not opposed by the learned counsel for the Petitioners, the learned counsel prayed for early listing of the matters.

2. Considering the submissions made by the learned counsel for the parties, the Commission permitted the Respondent, TANGEDCO to file their comments on the ECR claims of the Petitioners within two weeks with copy to the Petitioners, who may file their response thereof, if any, within a week thereafter.

3. The Petitions shall be listed for hearing on 17.1.2023

By order of the Commission

**SD/-
(T.D. Pant)
Joint Chief (Law)**